

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1367 of 2020

Zafar @ Zafar Imam @ Md. Zaffar & Anr. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rahul Pandey, Adv.
For the State : Mr. Suraj Verma, Spl. P.P.

02 / 11.09.2020 Heard the parties through Video Conferencing.

Mr. Rahul Pandey, learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner for restoration of Cr. M.P. No. 2900 of 2019.

Learned counsel for the petitioners submits that the Cr.M.P. No. 2900 of 2019 was dismissed for non-compliance of the peremptory order dated 11.10.2019 of filing supplementary affidavit enclosing therewith the proof of deposit of cash security of Rs. 20,000/-. Learned counsel for the petitioners submits that the petitioners have deposited the said cash security, the copy of which has been sent to the court master of this Court through WhatsApp. Let a hard copy of the same be kept in the record. It is then submitted by learned counsel for the petitioners that the petitioners have very good grounds to agitate in the said criminal miscellaneous petition and unless the same is restored to its original file, the petitioners will be highly prejudiced.

Hence, it is submitted the Cr.M.P. No. 2900 of 2019 be restored to its original file.

Learned Addl. P.P. has no serious objection for the prayer of restoration of Cr.M.P. No. 2900 of 2019.

Considering the aforesaid submission of the learned counsel for the petitioner, Cr.M.P. No. 2900 of 2019 is restored to its original file.

List Cr.M.P. No. 2900 of 2019 after a week before an appropriate Bench.

Accordingly, this criminal miscellaneous petition is disposed of.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-